FORM NO. 27D

[See rule 37D]

Certificate of collection of tax at source under sub-section (5) of section 206C of the Income-tax Act, 1961

[For collection of tax at source from alcoholic liquor for human consumption; tendu leaves; timber obtained under a forest lease; timber obtained by any mode other than under a forest lease; any other forest produce not being timber or tendu leaves; scrap; or from contract or licence or lease in respect of parking lot; toll plaza; mining and quarrying.]

Name and address of the person collecting tax	Statements of To of section 206	ent Nos. of all Quarterly CS under sub-section (3) 6C as provided by TIN entre of NSDL web-site	Name and address of the buyer or licensee or lessee or a person who is awarded the contract		
	Quarter	Acknowledgement No.			

TAX DEDUCTION AND TAX COLLECTION A/C NO. OF THE COLLECTOR	Nature of Goods referred to in the table in section 206C(1) or nature of contract or licence or lease referred to in the Table in section 206C(1C)	PAN NO. OF THE BUYER OR LICENSEE OR LESSEE OR A PERSON WHO IS AWARDED THE CONTRACT
PAN NO. OF THE COLLECTOR:		FOR THE PERIOD TO

DETAILS OF PAYMENT, TAX COLLECTION AND DEPOSIT OF TAX INTO CENTRAL GOVERNMENT ACCOUNT

(The Collector is to provide transaction-wise details of tax collected and deposited)

Cheque/DD

	NO	debited	тесетрі / цевіі	Rs.	Rs.	Rs.	Rs.	No. (II ally)	Bank branch	(dd/mm/yy)	Identification No.
	e and Pla	•	eredit of the C	zemrai Go	overnment	as per deta	iis given at	oove.			
	Date							Signature of the person responsible for collection of tax Full Name			
									Designatio	n	
(k) f	or Fo	rm 27EO:-									

Amount

- (i) for the figure and letter "31A", the figure and letter "31AA" shall be substituted;
- (ii) for the Annexure, the following Annexure shall be substituted, namely:-

Transfer voucher /